

ITEM NO.23

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 978/2024

(Arising out of impugned final judgment and order dated 10-01-2024 in CRLP No. 7894/2023 passed by the High Court of Andhra Pradesh at Amravati)

THE STATE OF ANDHRA PRADESH

Petitioner(s)

VERSUS

NARA CHANDRABABU NAIDU

Respondent(s)

(IA No.17508/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.17505/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 29-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. S Niranjan Reddy, Sr. Adv.
Mr. Mahfooz Ahsan Nazki, AOR
Mr. Santosh Krishnan, Adv.
Mr. Polanki Gowtham, Adv.
Mr. Kv Girish Chowdary, Adv.
Mr. T Vijaya Bhaskar Reddy, Adv.
Ms. Rajeswari Mukherjee, Adv.
Mr. Meeran Maqbool, Adv.
Ms. Archita Nigam, Adv.
Ms. Deepshika Sansanwal, Adv.

For Respondent(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Guntur Prabhakar, AOR
Ms. Prerna Singh, Adv.
Mr. Kumar Vaibhav, Adv.
Mr. Anmol Kheta, Adv.
Mr. Ayush Kaushik, Adv.
Mr. Ayush Srivastava, Adv.
Mr. Vishvajeet Singh, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Our attention is drawn to the order dated 07.11.2022 passed in SLP (Cr1.) Nos. 9926-9929 of 2022 titled "*The State of Andhra Pradesh v. Ponguru Narayana Etc.*" in the case of co-accused in First Information Report No. 16 of 2022 dated 09.05.2022 registered with Police Station - CID, Amaravathi, Mangalagiri, District - Guntur, Andhra Pradesh for the offence(s) punishable under Sections 120 (B), 420, 34, 35, 36, 37, 166, 167, 217 of the Indian Penal Code, 1860 and Sections 13 (2) read with 13 (1)(a) of Prevention of Corruption Act, 1988.

In view of the order passed in SLP (Cr1.) Nos. 9926-9929 of 2022, we are not inclined to issue notice.

We clarify that the observations made in the impugned order will not affect the investigation and the investigating agency will be free to investigate, uninfluenced by the observations made in the impugned order of the High Court. In the event that the respondent - Nara Chandrababu Naidu does not cooperate with the investigating agency, the petitioner - State will be at liberty to apply for cancellation of bail before the courts below.

The special leave petition is disposed of.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR